

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 106

IA No. 514/2024, IA(I.B.C)/ 137 (CH)2024, IA(I.B.C)/153 (CH)2024,

IA(I.B.C)/809 CH)2024

C.P. (IB)/287(CH)2023

IN THE MATTER OF:-

Brilliant Metals Private Limited

...Petitioner

Versus

Jyoti Bansal

...Respondent

Under Section: 95, IBC 2016, 60(5)

Order delivered on 15.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Arpit Chawla, Advocate

For the RP : Mr. A. S. Likhari, Advocate

**For the Personal
Guarantor** : Mr. Viren Sibal, Advocate

**For the applicant in
IA No. 514/2024 and
153/2024** : Mr. Nakul Sharma, Advocate

ORDER

IA(I.B.C)/809 CH)2024

The present application has been filed to place on record the consent form of Resolution Professional in compliance of the order dated 22.02.2024. The same is taken on record. Thus, IA No.809/2024 stands ***disposed of*** accordingly.

C.P. (IB)/287(CH)2023

It is stated by Id. counsel for the RP that the report has been e-filed. He is directed to file the hard copy of the same and place before us on the next date of hearing. In the meantime, Id. counsel for the RP is directed to supply the copy of the report to the personal guarantor. Ld. counsel for the personal guarantor is directed to

file the objections if any, within one week with a copy in advance to the counsel opposite. Response thereto, if any be filed within one week thereafter, with a copy in advance to the counsel opposite. Let the report be place on record on the next date of hearing.

It is stated by Mr. Viren Sibal that he is ready to file the Vakalatnama. Let the same be filed in the Registry during the course of the day and matter be listed on 21.05.2024.

IA No. 514/2024

The present application has been filed under Section 60(5) of the IBC Code, 2016. It is stated by Mr. Arpit Chawla, Advocate for the petitioner that he has e-filed the reply to this application. Let the hard copy of the same be filed within two days. List the matter on 21.05.2024.

IA(I.B.C)/ 137 (CH)2024 and IA(I.B.C)/153 (CH)2024

The present applications have been filed under Section 60(5) of the IBC Code, 2016. The copy of these applications have not been supplied to the opposite side. Ld. counsel for the applicant-Mr. Nakul Sharma stated that he will supply the same during the course of the day. Reply to these applications be filed within one week thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 21.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)